

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 84 of 2011**

**Wednesday, this the 28<sup>th</sup> day of September, 2011**

**CORAM:**

**Hon'ble Dr.K.B.S Rajan, Judicial Member**  
**Hon'ble Ms.K Noorjehan, Administrative Member**

P.V Priyadarshini, W/o. Sunil Kumar, Aged 38 years  
Lower Division Clerk, Office of the Assistant Engineer (Elect.),  
CCW, All India Radio, Thiruvananthapuram  
Residing at CC 5/677(2), Priyam, Rajiv Nagar  
Engineering College P.O, Thiruvananthapuram – 16     ... **Applicant**

**(By Advocate – Mr.Rajesh R Pillai)**

**V e r s u s**

1. The Director General  
All India Radio  
New Delhi – 1
2. The Deputy Director General (South Zone)  
All India Radio, Chennai - 4
3. The Executive Engineer, (Elect.)  
CCW, All India Radio, Chennai – 4
4. The Deputy Director General, Training Programme  
Prasar Bharathi Broadcasting Corporation of India  
Staff Training (Programme) A.I.R. Radio Colony  
Kings Way Camp, New Delhi – 110 009
5. The Station Director, All India Radio  
Thiruvananthapuram - 14     ... **Respondents**

**(By Advocate – Mr.Sunil Jacob Jose, SCGSC)**

This application having been heard on 28.09.2011, the Tribunal on the same day delivered the following:



ORDER

By Hon'ble Dr.K.B.S Rajan, Judicial Member -

1. The applicant has sought the following relief:-

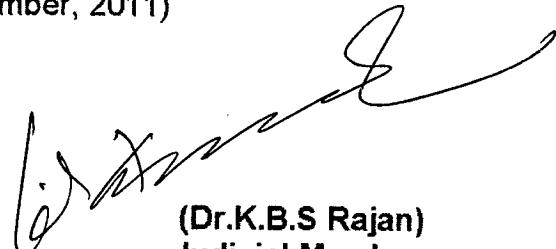
- i) Direct the respondents to pass orders on Annexure A6 representation.
- ii) Direct 3<sup>rd</sup>, 4<sup>th</sup> and 5<sup>th</sup> respondents to permit the applicant to appear provisionally for the Departmental Competitive Examination for promotion to the grade of UDC/SK which is going to be held on 03.02.2011 as per the Annexure A-5 notification.

2. Subsequently the applicant was permitted to participate in the examination but she could not pass the examination. As such, this Original Application has become infructuous.

3. Counsel for the applicant submits that certain representations are pending with relation to the seniority of applicant. We have not considered this because the same may be independent of the controversy in this Original Application. Though the relief sought included consideration of Annexure A-6 representation, we are of the considered view that the subject matter in that representation being seniority and next relief sought for being participation in the examination, the two cannot be considered as relief flowing from each other. As such, liberty is given to the applicant to take recourse to any legal procedure as per law in respect of her seniority. It is open to the respondents to consider and decide Annexure A-6 representation, if they so desire.

(Dated this the 28<sup>th</sup> day of September, 2011)

  
(K Noorjehan)  
Administrative Member

  
(Dr.K.B.S Rajan)  
Judicial Member

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